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O.A. No. 702 of 2010

Ananda Behera.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 24.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri K.K.Rath, Ld. Counsel for the applicant and Sri S.B.Jena, Ld. Addl. Standing Counsel appearing for the Respondents.

2. Applicant, the son of the deceased employee who was working in the office of Station Commander in the organization of Proof and Experimental at Chandipur and died on 23.7.1997, has approached this Tribunal for a direction to the Respondents to give him appointment on compassionate ground.

3. It is the case of the applicant that though he had approached the Respondents during 1999 his case has not yet been considered. The applicant has also filed Annexure-A/6 dated 30.04.2010, a communication from the Section Officer, GS/SD-7 (Adm Civ) to the applicant to forward the details of his father.

4. In response to the above communication, now the applicant has submitted in the Court through Affidavit that he has addressed a letter dated 21.05.2010 to Sri K.S.Rana, Section Officer giving required information. Ld. Counsel for the applicant wants to confine his prayer to mere consideration of the request for compassionate appointment based on the documents furnished by him to the office of Respondent No.2. He further submits that the decision of the competent authority regarding offer of compassionate appointment to the son of the deceased employee, who died in 1997, should be communicated to the applicant through a reasoned order within a specific time frame.

5. Accordingly, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, Respondent No.2 is hereby directed to consider the case of the applicant based on the documents already submitted and give a reasoned order in terms of extant Rules/instructions within a period of 90 days from the date of receipt of this order.

6. With the above observation and direction, the O.A. stands disposed of at the stage of admission itself.

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7. Copy of this order, along with copy of the O.A.,
be delivered to Respondent No.2 at the cost of the applicant.
Ld. Counsel for the applicant undertakes to deposit the
postal requisites by tomorrow.

Champ
~~MEMBER (A)~~

R.K.

